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Title: Regarding clause 28 of the CBSE policy

SHRI K. SUDHAKARAN (KANNUR): The Hon'ble Supreme Court, on 7th January, 2022, struck down Clause 28 of the CBSE Policy which held that marks in the later (improvement) exams will be considered final for the assessment of class 12 exams for the previous year. The bench had then further directed that the CBSE shall provide the option to the candidate to accept the better of the two marks obtained for the final declaration of the results. However, CBSE is still implementing Clause 28 for unknown reasons. As such, lakhs of students who wish to improve their academic marks have been reluctant and petrified to appear for an improvement exam as they fear that securing a lower mark will jeopardize their overall result. Furthermore, the worst case of a failure in the improvement exam can even derail a student's academic future in spite of securing a higher mark during the regular exam. Such practices by the CBSE are outright denial of justice to Class 12 students and the Hon'ble Minister of Education should urgently intervene to allow students to choose 'better of the two' option for the final declaration of results.